

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration O.A. No. 298 of 1988

Ghanshyam Joshi Applicant

Versus

The Union of India & others.... Respondents.

Hon.D.S. Misra- AM
Hon.G.S.Sharma- JM

In this petition under section 19 of the Administrative Tribunals Act no.XIII of 1985, the applicant claims himself to be an employee of S.S.B. Battalion, Almora. On behalf of the respondents, a preliminary objection has been ~~received~~ ^{raised} that S.S.B. is an Armed Force of the Union and this petition is not maintainable. On the last date, copies of two judgments- one of Principal Bench and one of Chandigarh Bench and the third of Himachal Pradesh High Court ~~were~~ filed on behalf of the respondents in which S.S.B. Organisation was held to be an Armed Force of Union and the learned counsel for the petitioner had requested for time to study the same and the legal position arising therefrom. None has come on behalf of the petitioner today. Hence, we have made out satisfaction that the S.S.B. is an Armed Force of the Union and this petition is not maintainable before this Tribunal ~~under~~ ^{due to} the provisions of clause(a) of Section 2 of the Administrative Tribunals Act No.XIII of 1985. The petition is dismissed.

Sharma
Member (J)

Sharma
Member (A)

Dt/31.8.1988/
Sh.